

**GOVERNMENT OF INDIA  
COMMUNICATIONS AND INFORMATION TECHNOLOGY  
LOK SABHA**

UNSTARRED QUESTION NO:484  
ANSWERED ON:03.08.2011  
BROADBAND INTERNET SERVICES  
Hussain Shri Syed Shahnawaz

**Will the Minister of COMMUNICATIONS AND INFORMATION TECHNOLOGY be pleased to state:**

- (a) the details of the public sector and private sector companies providing broadband internet services in the country;
- (b) the detailed guidelines issued by Telecom Regulatory Authority of India (TRAI) in regard to speed of broadband internet;
- (c) whether some private internet service providers are selling their broadband services in contravention of the set guidelines and policy;
- (d) if so, the name of such companies and the nature of violation; and
- (e) the action taken/likely to be taken by the Government against these companies?

**Answer**

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (SHRI MILIND DEORA)

(a) As per the Telecom Regulatory Authority of India (TRAI) report on "The Indian Telecom Services Performance Indicators" for January - March 2011 dated 28/07/2011, nine (9) Public sector and one hundred and thirty two (132) private sector companies are providing Broadband Internet Services in different licensed areas across the country.

(b) TRAI has issued recommendations on National Broadband Plan on 8th December 2010. Para 6.21 and 6.22 of these recommendations with regard to speed of Broadband internet are reproduced below:-

"6.21 The Authority recommends that:

Broadband connection may be defined as

"A data connection using any technology that is able to support interactive services including Internet access and support a minimum download speed of 512 Kilo bits per second (Kbps)".

6.22 It is to be noted that the upload speed will atleast be half the download speed. This definition of broadband (Both Wireline and Wireless) given in para 6.21 above, which will be effective from 1st January 2011. The stipulated download speed of 2 Mbps will be effective from 1st January 2015."

(c) to (e) Licensed Telecom Service Providers are to provide Internet and Broadband services as per the terms and conditions of their respective license. However, in case of any violations, actions are taken as per the provisions of the respective Telecom licenses. Further, 34 Telecom Enforcement, Resource and Monitoring (TERM) Cells are functioning all across the country to curb illegal activities in telecom services and checking the compliance by the licencees, in respect of licence conditions and any directions issued by the licensor.